

UNION PUBLIC SERVICE COMMISSION  
(EXEMPTION FROM CONSULTATION)  
(THIRD AMENDMENT) REGULATIONS;  
AND NOTIFICATION RE: INDIAN ADMINI-  
STRATIVE SERVICE (PAY) RULES

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathl): Sir, I beg to lay on the Table—

- (1) a copy of the Union Public Service Commission (Exemption from Consultation) (Third Amendment) Regulations, 1965, published in Notification No. G. S. R. 1672 in Gazette of India dated the 20th November, 1965, under clause (5) of article 320 of the Constitution, together with an explanatory note. [Placed in Library. See No. LT-5324/65].

- (2) a copy of Notification No. G.S.R. 1673 published in Gazette of India dated the 20th November, 1965 making an amendment to Schedule III to the Indian Administrative Service (Pay) Rules, 1954, under sub-section (2) of section 3 of the All India Services Act, 1951. [Placed in Library. See No. LT-5325/65].

13.10 hrs.

CORRECTION OF ANSWER TO  
SUPPLEMENTARIES TO STARRED  
QUESTION NO. 1 RE. BORDER  
SECURITY

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): Sir, I beg to lay on the Table a statement correcting the answer given on the 3rd November, 1965, to certain supplementaries on Starred Question No. 1 regarding Border Security Force. [Placed in Library. See No. LT-5326/65].

Shri Hari Vishnu Kamath: (Hoshangabad): He has corrected an answer. Usually, it is customary for the Minister, when he corrects the answer, to read it in the House. Let him therefore read it out.

Shri L. N. Mishra: In the Lok Sabha Debates (Thirteenth Session) Third Series, Vol. XLVII-No. 1, relating to Wednesday, November 3, 1965, column 4, the sentence reads as follows:—

“...we will have a co-ordination committee, but this will be independent of the border police. It will not be officered and commanded by police.”

It should read:

“...we will have a co-ordination Committee.”

Similarly, in column 5, it reads as follows:—

“Shri L. N. Mishra: Comparatively they would be getting better pay and emoluments because the proposal, if I remember rightly, is that they will be brought on par with the salaries paid to the CRP people which are higher than the salaries paid to the armed policemen of the state.”

The last line should read as follows:—

“...higher than the salaries paid to the armed police personnel of the States.”

13.12 hrs.

COMMITTEE ON PRIVATE  
MEMBERS' BILLS AND  
RESOLUTIONS

SEVENTY-SIXTH REPORT

Shri Krishnamoorthy Rao (Shimoga): Sir, I beg to present the Seventy-sixth Report of the Committee on Private Members' Bills and Resolutions.